

ITEM NO.4

COURT NO.9

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13423/2024

[Arising out of impugned final judgment and order dated 20-08-2024 in CRMA No. 15771/2024 passed by the High Court of Gujarat at Ahmedabad]

SANDHAV VAJUBHAI BACHUBHAI (SENDHAV VAJUBHAI  
BACHUBHAI)

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and IA No.222937/2024-EXEMPTION FROM FILING O.T. )

Date : 19-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) Mr. Somesh Chandra Jha, AOR  
Ms. Saumya Dwivedi, Adv.  
Mr. A.s.timbalia, Adv.  
Mr. Animesh Rajoriya, Adv.For Respondent(s) Ms. Ruchi Kohli, Sr. Adv.  
Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.  
Ms. Srujana Suman Mund, Adv.  
Ms. Srishti Mishra, Adv.

Mr. Chand Qureshi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The petitioner seeks leave to assail the order dated 20.08.2024 passed by the High Court of Gujarat at Ahmedabad in R/Criminal Misc. Application No. 15771 of 2024 whereunder his application for anticipatory bail was dismissed.

The petitioner is accused in FIR bearing C.R. No. 1192061240290 of 2024 registered under Sections 420, 406 and 120B,

I.P.C. at Viramgam Town Police Station, Ahmedabad Rural.

Heard learned counsel on both sides.

While issuing notice on 30.9.2024, this Court granted interim protection to the petitioner from arrest. It is the submission of the learned counsel appearing for the petitioner that he has joined the investigation unfailingly. There is no dispute in this regard. Taking into account the circumstances, we are of the considered view that in the event of his arrest, petitioner can be enlarged on anticipatory bail subject to the terms and conditions to be imposed by the Investigating Officer/Trial Court, subject to the conditions laid down under Section 482, Bharatiya Nyaya Sanhita, 2023.

The special leave petition is disposed of as above.

Pending applications(s), if any, shall stand disposed of.

(DR. NAVEEN RAWAL)  
DY. REGISTRAR

(MATHEW ABRAHAM)  
COURT MASTER (NSH)